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## **ADVOCATES (REMOVAL OF DIFFICULTIES) ORDER, 1966**

#### **CONTENTS**

- 1. Short title and commencement
- 2. Extension of term of office of elected members of State Bar Councils required to retire under Sec. 8 of the Advocates Act, 1961

# **ADVOCATES (REMOVAL OF DIFFICULTIES) ORDER, 1966**

In exercise of the powers conferred by Section.59 of the Advocates Act, 1961 (25 of 1961), the Government hereby makes the following Order, namely:-

### 1. Short title and commencement :-

- (1) This Order may be called Advocates (Removal of Difficulties) Order, 1966.
- (2) It shall be deemed to have come into force on the 1st day of November, 1965.

# 2. Extension of term of office of elected members of State Bar Councils required to retire under Sec. 8 of the Advocates Act, 1961:-

Every elected member of a State Bar Council due to retire after the 1st day of November, 1965 under Section 8 of the said Act on the expiration of the second year from the date of such reconstitution shall, notwithstanding such expiration, continue to hold office for a further period of one year with effect from the date of such retirement.